

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †2052**

TO BE ANSWERED ON THE 14TH MARCH, 2017/ PHALGUNA 23, 1938 (SAKA)

POLITICAL ASYLUM IN INDIA

**†2052. SHRI HARINARAYAN RAJBHAR:
SHRI PRALHAD JOSHI:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of foreign citizens who have sought political asylum in India during the last five years;**
- (b) whether the Government is contemplating to formulate a fixed policy for asylum seekers;**
- (c) if not, the general conditions based on which seekers are granted the asylum;**
- (d) whether the Government has any transparent national policy regarding rehabilitation and relief to refugees coming from various neighbouring countries;**
- (e) if so, the details thereof and the number of refugees during the last three years, State-wise including Uttar Pradesh and country-wise; and**
- (f) if not, the reasons thereof and the corrective steps taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (f): India is not a signatory to the 1951 UN Convention relating to the Status of Refugees and the 1967 Protocol thereon. However, a Standard Operating Procedure is in place w.e.f. 29-12-2011 to deal with foreign nationals who claim to be refugees. While there is no exact data on the number of foreign citizens who have sought political asylum in India during the last five years or the year-wise/state-wise/country-wise refugees, available estimates suggest registration of more than 3 Lakh refugees with various states as on 31.12.2014.